

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
WEST ZONAL BENCH
COURT No.**

Misc. Application No. ST/Misc/85248/2019

(on behalf of Appellant)

in

Appeal No. ST/85409/2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-355/17-18 dated 15.09.2017 passed by Commissioner of Central Excise (Appeals-I), Pune)

**Commissioner of Central Excise & ST
Pune-I**

41-A, ICE House,
Sassoon Road, Opp. Wadia College,
Pune 411 001.

Appellant

Vs.

Lear Automotive India Pvt. Ltd.

Stip Unit, 1st floor, E-25-27,
MIDC Bhosari,
Pune 411 026.

Respondent

Appearance:

Shri M. Suresh, Authorised Representative for the Appellant
None for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

FINAL ORDER NO. **A/85784/2019**

Date of Hearing: 24.04.2019

Date of Decision: 24.04.2019

PER: BENCH

Heard the learned AR for Revenue. None appeared for the respondent.

2. Revenue has filed this miscellaneous application, seeking for withdrawal of appeal on the ground of litigation policy, as the amount involved in the present appeal is less

than Rs.20,00,000/-, as per the Litigation Policy Circular of the CBEC, bearing No. 390/Misc./163/2010-JC(8-2011) dated 17.8.2011, as amended by Circular F.No. 390/Misc./116/2017-JC dated 11.7.2018.

3. In the result, Revenue's appeal is dismissed as withdrawn. Miscellaneous application is also disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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